

1/29.10.1996

Counsel for the applicant : Mr. M.P. Dixit

Adjourned to 6.11.1996 for admission, as
requested by the learned counsel for the applicant.

MPS.

(D. Purkayastha)
Member (J)

(K.D. Saha)
Member (A)

2./ 6.11.96.

On the request made on behalf of the learned
counsel for the applicant, the case is adjourned to
28.11.96 for admission.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-chairman

3./ 28.11.96.

None appears for the applicant. List on
7.1.97 for admission.

/CBS/

(K.D. Saha)
Member (A)

(V.N. Mehrotra)
Vice-chairman

4/07.01.97

The VB is not available today due to illness of
Hon'ble Mr. K.D. Saha, Member (A). List on 07.02.1997
for admission.

SKJ

(V.N. Mehrotra)
Vice-chairman

5

: 7.2.97

List on 4.4.97 for hearing on
admission.

VM
(V.N. Mehrotra)
Vice-Chairman

6

4.4.97

List on 29.5.97 for hearing on
admission.

CM

VM
(V.N. Mehrotra)
Vice-Chairman

7./ 29.5.97. List it on 12.8.97 for hearing on admission

/CBS/

VM
(V.N. Mehrotra)
Vice-Chairman

8

12.8.97

List on 6.10.97 for admission.

CM

VM
(V.N. Mehrotra)
Vice-Chairman

9/06.10.97

~~xxxxx~~ List on 09.12.1997 for admission.

SKJ.

VM
(V.N. Mehrotra)
Vice-Chairman

10./ 9.12.97. List it on 16.2.98 for hearing on admission.

20


(V.N. Mehrotra)
Vice-chairman

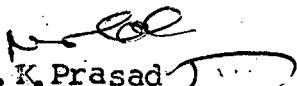
11./ 17.2.98. On the request made by the learned counsel for the applicant, the case is adjourned to 29.4.98 for admission.


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-chairman

12./29.4.1998 Shri J.K. Karn, Counsel for the applicant.

The learned counsel for the applicant prays for time to file supplementary application. Prayer allowed. List on 13.7.1998 for admission.


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

13./ 13.7.98. Supplementary not filed by the applicant so far.

List it on 15.9.98 for admission.


(V.N. Mehrotra)

Vice-chairman

14/15.9.1998 Shri J.K. Karn, learned counsel for the applicant.

At the request of the learned counsel for the applicant, list for admission on 9.12.1998.


(L.R.K. Prasad)
Member (A)


(V.N. Mehrotra)
Vice-Chairman

MES.

15/9.12.1998 None for the applicant. List it for admission on 05.1.1999.

MRS.


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

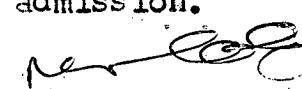
16/01.01.99 Shri J.K.Karn, counsel for the applicant.

Learned counsel for the applicant prays for and is allowed two weeks time to file supplementary affidavit.

List on 11.02.1999 for admission.

*Supplementary
filed
N. Topno
10.2.99*
SKJ

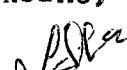

(Lakshman Jha)
Member (J)

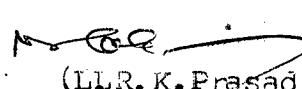

(L.R.K. Prasad)
Member (A)

17/11.02.99

On request of Shri J.K.Karn, counsel for the applicant, list on 11.03.1999 for admission.

SKJ


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)

18/11/03.99 Shri J.K.Karn, counsel for the applicant.

Heard the learned counsel for the applicant.

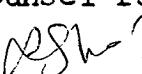
He states that even though the applicant has fulfilled all the conditions she has not been considered for appointment as EDBPM of Baligaon, EDBO, District Aurangabad. Instead of her, respondent no.4 has been selected who is a resident of other village which is situated at a distance of six kilometers from the post office. She has also alleged that the respondent no.4 has got no house to run the post office and has no income. The learned counsel for the applicant further states that as per departmental instructions permanent resident in the village delivery jurisdiction need not be insisted upon as pre-condition for appointment. However, it should be laid down as a condition for appointment that any candidate who is selected, before appointment to the post take-up his residence in that village/delivery zone of the ED post office as the case may be. According to the applicant, this condition has not been fulfilled by the respondent no.4. She has already made a representation, addressed to the CPMG, Bihar Circle, Patna, dated 24.01.1996, which is at Annexure-A/6.

2. We have heard the ~~next~~ learned counsel for the applicant and feel that the representation of the applicant, as at Annexure-A/6, should be considered and disposed of by the CPMG, Bihar Circle, Patna (Respondent no.2). Accordingly, the respondent no.2 is directed to consider and dispose of the representation of the applicant dated 24.01.1996, as at Annexure-A/6, by passing a reasoned order in accordance with law within a period of three months and his decision be communicated to the applicant within a fortnight thereafter. ~~With~~

With the above direction this O.A. is disposed of at the admission stage itself.

A copy of the order may be given to the learned counsel for the applicant.

S K J


(Lakshman Jha)
Member (J)


(L.R.K. Prasad)
Member (A)